

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

**Subject:** Assigning of Additional Charge.

**Reference:** Letter No. 15202-03/RG/GS dated 29-04-2024 from the Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.

**Government Order No.6127-JK(LD) of 2024.**  
**Dated. 08-05- 2024.**

As recommended by the High Court of Jammu and Kashmir and Ladakh, sanction is hereby accorded to the assignment of additional charge of the Member (Judicial), J&K Special Tribunal, Srinagar to Shri Rajeev Gupta, Member(Judicial) J&K Special Tribunal, Jammu in addition to his own duties till further orders.

**By Order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Achal Sethi)**

**Secretary to Government**

No. Law-Jud/08/2022-10.

Dated. 08 -05-2024.

**Copy to the:**

1. Principal Secretary to Hon'ble Lt. Governor, J&K, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
5. Shri Rajeev Gupta, Member(Judicial) J&K Special Tribunal, Jammu.
6. Registrar, J&K Special Tribunal, Srinagar.
7. Director Information, J&K, Srinagar.
8. Director Archives, Archaeology and Museums, J&K, Srinagar.
9. I/C Website.
10. Government Order File.
11. Concerned File.

**(Reyaz Ali Bhat)**

**Assistant Legal Rembrancer**

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08-05-2024.

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08-05-24